

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) Rs. 2,334 crores.

(b) Rs. 1,839 crores.

(c) No major schemes have been added in the revised Six-Year Plan. The bulk of the increased outlay is mainly due to a number of schemes, which normally were financed out of current revenues but were omitted from the original Plan.

(d) The cost of the community projects is not yet included in the Colombo Plan.

CONTROL ON YARN

***1671. Shri S. V. Ramaswamy:** Will the Minister of Commerce and Industry be pleased to state whether there have been representations from the Trade to remove the control on cotton yarn?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Representations have been received both for and against removal of control of cotton yarn.

EXPORT OF HANDLOOM CLOTH

***1672. Shri S. V. Ramaswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware that there has been a heavy accumulation of stock of handloom goods in Salem and other handloom producing centres;

(b) whether it is a fact that at the recent Handloom Weavers' Conference at Salem, it was suggested that the Government should form a Handloom Export Finance Corporation; and

(c) whether Government have any scheme to finance export of handloom cloth?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Government have received reports of accumulation of stocks in production centres in the Madras State.

(b) Government have seen a Press Report to this effect.

(c) No, Sir, but measures to stimulate export of handloom cloth are under consideration.

CEYLONESE AND SOUTH AFRICAN NATIONALS IN INDIA

***1679. Prof. Agarwal:** Will the Prime Minister be pleased to state:

(a) the number of Ceylonese Nationals in India at present; and

(b) the number of white South African Nationals in India?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): (a) and (b). The exact figures are not known.

SHELLAC

***1689. Shri G. P. Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total amount of shellac exported in the years 1951 and 1952;

(b) which countries were the main importers of Indian Shellac; and

(c) what action Government propose to take to raise the price of Shellac in the international market?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) 546,802 and 132,251 cwts. of shellac were exported from India in 1951 and during the five months ended May, 1952, respectively.

(b) The main importing countries were the United Kingdom, U.S.A., U.S.S.R., and Brazil.

(c) The trade in shellac is not controlled and World market prices are determined by the operation of the laws of demand and supply.

CEMENT FACTORIES

***1690. Shri G. P. Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) how many cement factories are working at present;

(b) the total capital invested in this industry;

(c) the total number of labourers employed in this industry at present; and

(d) what control Government exercise over cement industry?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) to (d). A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 11].

AUTONOMOUS HILL DISTRICTS OF ASSAM

***1691. Jonab Amjad Ali:** Will the Prime Minister be pleased to state:

(a) whether the attention of Government has been drawn to the Resolution passed by the Assam Provincial Congress Committee regarding the autonomous hill Districts of Assam;

(b) the reaction of the Government of India upon this; and

(c) whether the Government of India propose to implement the same?

The Prime Minister (Shri Jawaharlal Nehru): (a) Government have seen a press report of the Resolution about the Tribal Areas specified in Part B of the Table appended to paragraph 20 of the Sixth Schedule to the Constitution. They have not received this resolution in any other way.

(b) and (c). The North East Frontier (Assam) Tribal and Excluded Areas Sub-Committee, set up by the Constituent Assembly, recommended that "the Central Government should continue to administer the Frontier Tracts and Tribal Area with the Government of Assam as its agent until administration has been satisfactorily established over a sufficiently wide area. Areas over which administration has been satisfactorily established may be taken over by the Provincial Government with the approval of the Federal Government." In the Constitution, as finally adopted, this general principle was accepted, but the Governor was substituted for the Assam State. The present position is, therefore, that the Governor of Assam, acting on behalf of the President, is responsible for the administration of these areas. The ultimate responsibility is of the Central Government.

These provisions in the Constitution were decided upon after careful consideration because it was thought that these areas required the special attention and assistance of the Central Government. The conditions then prevailing have not changed and are not likely to change for some time to come. Government, therefore, see no reason for making any change in the arrangements laid down in the Constitution.

It is desirable that there should be cooperation between the Governor, acting as the agent of the President, and the Assam Government in regard to the administration of the tribal areas in Assam specified in Part B of the Sixth Schedule. The Governor has been advised to keep in touch with the Assam Government in this respect. But the conditions in these tribal areas are so different and require such special care and treatment, that Government consider it necessary that the administration of these areas should be kept apart and should be under the direct control of the Central Government. The first consideration before Government is the welfare and advancement of the people of these tribal areas.

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WAR INJURIES COMPENSATION INSURANCE FUND

***1692. Shri S. N. Das**: Will the Minister of Labour be pleased to state:

(a) the Fund to which the amount of outstanding balances under the War Injuries Compensation Insurance Fund which has ceased to function has been transferred;

(b) what are the purposes and scope of the new fund; and

(c) what is the total amount that has been so transferred?

The Minister of Labour (Shri V. V. Giri): (a) The War Injuries Compensation Insurance Fund is still functioning. The question of transferring the total amount from this fund to a new fund to be constituted for financing the two schemes formulated, with the amount that is available, is under consideration.

(b) There are two schemes. Under the first scheme, financial assistance will be given to selected skilled workmen for further training in the following subjects with a view to enable them to qualify for promotion as supervisory staff:—

1. Engineering;
2. Wool Technology;
3. Leather Technology, and
4. Chemical Engineering and Technology.

Under the second, a sum of Rs. 2 lakhs will be spent by Central and State Governments for ameliorating the lot of workers by providing libraries and other recreational facilities.

(c) The War Injuries Compensation Insurance Fund has a balance of Rs. 4 lakhs, which will be transferred to the new fund as soon as it is constituted.

COAL PRODUCTION FUND

***1693. Shri S. N. Das**: Will the Minister of Production be pleased to refer to the reply given to my Starred Question No. 882 on the 7th September, 1951 and state:

(a) whether the accounts of Coal Production Fund which has ceased to function have since been finalised;

(b) if so, what is the amount outstanding; and

(c) how is this amount proposed to be spent?

The Minister of Production (Shri K. C. Reddy): (a) No.

(b) and (c). Do not arise.